

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'B' BENCH, KOLKATA  
(Virtual Court)**

**(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member)**

**I.T.A. No.: 1198/Kol/2019  
Assessment Year: 2014-15**

***M/s. Vista Food Products Pvt. Ltd.....Appellant  
[PAN: AAACV 9713 A]***

***Vs.***

***ITO, Ward-8(2), Kolkata.....Respondent***

**Appearances by:**

*None appeared on behalf of the Assessee.*

*Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.*

Date of concluding the hearing : February 5<sup>th</sup>, 2021  
Date of pronouncing the order : February 10<sup>th</sup>, 2021

**ORDER**

**Per Bench:**

The assessee has filed application vide letter dated 28.01.2021 seeking permission for withdrawal of his appeal pending before the Tribunal, for the reason that he has opted for the scheme under “*Vivad Se Vishwas Act, 2020*”.

2. We accept the application of the assessee and dismiss this appeal as withdrawn.

***Kolkata, the 10<sup>th</sup> February, 2021.***

Sd/-  
[Sanjay Garg]  
Judicial Member  
Dated: 10.02.2021

*Bidhan (P.S.)*

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

*Copy of the order forwarded to:*

1. ***M/s. Vista Food Products Pvt. Ltd., 1, Crooked Lane, Kolkata-700 072.***
2. ***ITO, Ward-8(2), Kolkata.***
3. CIT(A)-15, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches